REGARDING VARIOUS NOTICES GIVEN BY THE MEMBERS

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, I have given notice. ..(Interruptions)..

MR. CHAIRMAN: I have not accepted it. I have already told this. ...(Interruptions).. All of you, please sit down. ...(Interruptions).. I have not accepted the notice under Rule 267. I have already made it very clear. ...(Interruptions)..

SHRI MALLIKARJUN KHARGE: I have given notice on this. ..(Interruptions)..

DR. K. KESHAVA RAO (Telangana): Sir, I have given notice for adjournment. ..(Interruptions)..

MR. CHAIRMAN: For the sake of the hon. Members, I would like to inform you, I have stated last time also, that the notices which are not admitted are not going to be read. If you want it, I will read. Shri Mallikarjun Kharge ji's notice was 'Demand to Resolve Issue Related to Farmers'. That is the notice given on 26th. Shri John Brittas gave the similar notice. Shri Sanjay Singh also gave the similar notice on the same subject. Dr. V. Sivadasan also gave the similar notice on the same subject. Shri Binoy Viswam also gave the similar notice on the same subject. Dr. Keshava Rao gave notice on the subject of 'Discriminatory Crop Procurement Policy of Central Government'. Shri Elamaram Kareem gave notice on 'Alleged Irregularities and Violence during the Agartala Municipal Corporation Elections'. Shri Bikash Ranjan Bhattacharyaa also gave notice on the same subject. I have gone through all the notices, and I do not think they deserve any suspension of the rules. ..(Interruptions)..

SHRI JAIRAM RAMESH (Karnataka): What do you mean by 'they do not deserve'? ...(Interruptions)..

MR. CHAIRMAN: You cannot question the Chair. ...(Interruptions).. You cannot question the Chair. Sit down. ..(Interruptions).. Question No. 1, Shri G.V.L. Narasimha Rao. ..(Interruptions).. Question Hour is very important. Please sit down. ..(Interruptions).. Don't encroach upon the rights of others. It is a very important question. ..(Interruptions)... I need not answer you that way. ...(Interruptions)... It is the Chairman's discretion whether he admits a motion or not. I have said, "I have not admitted it." ...(Interruptions)... You want to make

Question Hour a casualty on the very first day! ...(Interruptions)... I leave it to you. You need not recommend. ...(Interruptions)... I know that. ...(Interruptions)... Please don't do that. ...(Interruptions)... Don't do this. ...(Interruptions)... Don't do this. ...(Interruptions)... Coming to the Well of the House, disturbing the House, disturbing Question Hour...(Interruptions)... Q. No.1.

ORAL ANSWER TO QUESTION

Implementation of Gazette Notifications on projects in Godavari and Krishna river basins

*1. SHRI G.V.L. NARASIMHA RAO: Will the Minister of JAL SHAKTI be pleased to state:

- (a) status of implementation of two Gazette Notifications issued on July 15, 2021 for administration, regulation, maintenance and operation of projects in Godavari and Krishna river basins in Andhra Pradesh and Telangana;
 - (b) the obstacles in implementation of these Gazette Notifications;
- (c) the punitive steps Government had initiated to compel both States to handover all projects to Krishna River Management Board (KRMB) and Godavari River Management Board (GRMB) immediately;
 - (d) the reasons Government has not initiated such punitive actions so far; and
- (e) whether withholding implementation of these Gazette Notifications for a new Krishna Tribunal or a new award amounts to injustice to Andhra Pradesh?

THE MINISTER OF JAL SHAKTI (SHRI GAJENDRA SINGH SHEKHAWAT): (a) to (e) A Statement is laid on the Table of the House.

Statement

(a) and (b) The Central Government, in exercise of powers conferred by sub-section 1 of Section 87 of the Andhra Pradesh Reorganization Act, 2014 (APRA, 2014), has issued two Gazette Notifications on 15.07.2021, one for the jurisdiction of Godavari River Management Board (GRMB) and the other for Krishna River